

Government of India
Ministry of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi – 110 011.

Policy Circular No. 54 (RE-08)/2004-2009

Dated: 09.01. 2009

To

All Regional Authorities;
All Commissioners of Customs;
Trade & Industry

Subject: Import of Restricted items under Advance Authorization Scheme - regarding.

Trade and Industry have represented this Directorate that certain field formations of DGFT and Customs Authority are not allowing import of restricted items (such as those notified vide Notification No. 63/2008 dated 21.11.2008 and 64/2008 dated 24.11.2008 etc.) against Advance Authorisations.

2 The matter has been examined in this Directorate. It is evident from paragraph 4.1.13 of Foreign Trade Policy that import of prohibited items or items reserved for imports by State Trading Enterprises (STEs) are not allowed to be imported by the Authorisation holder. Accordingly, it is clarified that restricted items (unless otherwise specifically mentioned) are allowed to be imported for export production under Advance Authorisation Scheme, wherein inputs always remain under actual user condition even after completion of export obligation.

This issues with the approval of Competent Authority.

(Tapan Mazumder)
Jt. Director General of Foreign Trade
Tele: 011-2306 1050
E-mail:-tmazumder@nic.in

(Issued from File No. 01/94/180/AA-Restricted items/AM 09/PC 4)